

In the High Court of Judicature, Bombay.

Wednesday, the 14th day of December 1864.

SPECIAL APPEAL No. 269 of 1864.

Yeshwantar Wiled Gopalji Patil Mokadam Deshmukh deceased, his son and heir Surajji also deceased, his son and heir Bhugwantar a minor, by his mother and guardian Sukh-mibai Kanu Surjarao of the Ahmednugur District. (Original Defendant)

Appellant,

versus

Pravji Wiled Mulkar

ji Patil, alias Kalyanji and his sons & heirs Abaji, Ramji & Lakhji the two latter minors by their brother & guardian Chhat of the Ahmednugur District. (Original Plaintiff)

Respondent,

District. (Original Plaintiff)

Rs. 3373-2-00

The claim in the Original Suit was to recover a moiety of half share in a Deshmukhi estate.

In Appeal No. 54 of 1864 the Judge of the District of Ahmednugur at Ahmednugur (on a remand to the H.C.) confirmed the Decree of the Sup. of Ahmednugur who had awarded the claim.

A Special Appeal was preferred in the High Court on the grounds that ~~it is~~ the decision of the District Judge is contrary to law in that,

a The decree of Sir Henry Pottinger (Exhibit 5) stops & the

the Plaintiff (Respondent) +
from carrying on the present
suit, whereas the Lower Court
has ruled the contrary.

(b) Exhibit N^o. 52, though a
copy, was admissible, and +
the Lower Court, by not pro-
-nouncing an opinion exp.
-on it, has excluded so
much evidence. -

The Court confirms the decree of the
District Judge.

Court on Special Appellate.

A. J. Tucker

A. J. Warden

MEMORANDUM OF COSTS incurred in Special Appeal No. 269

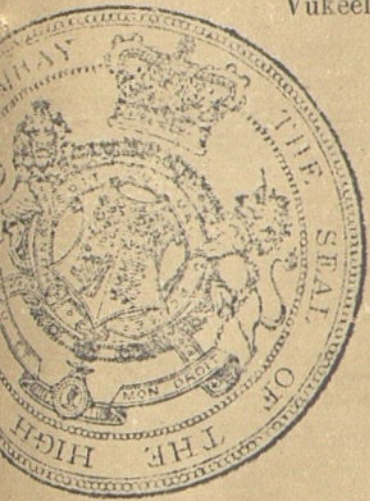
of 186 *A* against the decision of the Judge of the District of Ahmednagar and disposed of on the 14th December by confirming the same with costs.

BY THE APPELLANT—

In the District.				
In the	<i>Mooresiff Court</i>	141.	7.	<i>A</i>
In the	<i>Judges Court</i>	357.	10.	5.
In this Court.				508. 1. 10
	Stamp for Memorandum of Special Appeal.....	150.	"	"
	Stamps for copies of Decree and Judgment.....	5.	"	"
	Stamp for Vukeelutnama.....	2.	"	"
	<i>Stamp for an application to enter the names of the</i> <i>Parties here</i>	2.	"	"
	Batta for Process and Postage.....	5.	1.	"
	Sectioner's Fee.....	3.	12.	6.
	Vukeel's Fee.....	87.	7.	<i>A</i>
				255. 4. 10
				Rupees.... 763. 6. 8

BY THE RESPONDENT.

In the District.				
In the	<i>Mooresiff Court</i>	57.	"	<i>A</i>
In the	<i>Judges Court</i>	44.	6.	5.
In this Court.				104. 5. "
	Stamp for Vukeelutnama <i>two</i>	4.	"	"
	Vukeel's Fee.....	87.	7.	<i>A</i>
				91. 7. <i>A</i>
				Rupees.... 115. 12. <i>A</i>



R West
Sealer
R West
Regd

The 14th day of December 1864